



**RESERVE BANK OF INDIA  
Nagpur Office  
Issue Department – Remittance Section**

**Minutes of Pre-Bid Meeting of Remittance of Coins through Metal Body Containers under Bank Guarantee in Nagpur city and in Maharashtra and Chhattisgarh**

**E-tender No.:** [RBI/Nagpur/Issue/18/19-20/ET/360](#)

The pre-bid meeting for the captioned work was conducted in Meeting room in Issue Department, Nagpur on February 25, 2020 at 11:00 AM in the presence of Reserve Bank of India (hereafter called as Bank) officials where the following prospective tenderers participated.

**For Reserve Bank of India:**

1. Shri Sushil Kumar Verma (General Manager)
2. Shri Shubhabrat Agarwal (Deputy General Manager)
3. Shri Kshitizraj Singh (Assistant General Manager)
4. Shri Sameer Kulkarni (Assistant Manager)
5. Shri Sanjeev Desai (Assistant Manager)
6. Shri Vaibhav B Mate (Assistant Manager)
7. Shri Naresh Dongre (Assistant)

**Prospective Tenderers:**

1. Shri Yogesh Agrawal (Mgr Currency Movers)
2. Shri Vijay Borkar (Mgr Currency Movers)
3. Shri A R Traders Nagpur Proprietor
4. Shri Bikash Bandyopadhyay (Mgr S&IB Services)
5. Shri Mamik P (Sr. Ex operation S&IB Services)

The following queries were raised by the tenderers in the meeting and Bank's response to the same is also provided below.

Sr no.	Requirement of the Bank as per Tender Document		Queries raised	RBI Remarks
1.	<b>Section IV- Commercial Conditions</b>  Point 4	The tenderer(s) shall furnish to the Bank an irrevocable Performance Bank Guarantee (PBG) from a scheduled commercial bank for a sum of at least Rs.1 crore	As estimated cost of the tender is Rs.10 lacs and in case two bidders have been assigned work as 60:40. Is it necessary to give the Bank full Rs.1 crore as Bank Guarantee by the both the bidders?	The Bank clarified that individual bidders irrespective of the work assigned, has to pay Rs.1 crore each as Bank Guarantee.
2.	<b>Section IV- Commercial Conditions</b>  Illustration		What will be frequency of Coin remittance?	It was clearly mentioned to the prospective tenderers that frequency of work depends entirely on the supply and demand for currency in the Nagpur Circle. Bank is not under any obligation whatsoever to provide any minimum value of work to the winning bidder.
3.	<b>Section IV- Commercial Conditions</b> Point 1.8		How many containers should be owned by tenderer?	Three containers should be owned by the tenderer. Remaining vehicles shall either be owned or leased by the contractors. In case of leased vehicles, the lease of vehicles shall not expire during the contract.
4.	Part II – Price Bid	Rate for transport and delivery of coins under Bank Guarantee to various chest branches situated in Nagpur City. The return journey will be merely return of empty vehicle to Head Quarter. Rates may be quoted accordingly (per day basis)	Whether the empty vehicle is to be necessarily return to Head Quarter and whether the rate on two-way journey will be paid by the Bank.	The empty vehicle is at the disposal of the transporter and need not necessarily be brought back to Head Quarter. Bank will pay the rate on per day basis irrespective of the kilometres covered for transportation within Nagpur city and Nagpur district.

**Note:**

- The above minutes of pre-bid meeting shall form the part of bid document / Agreement.
- The minutes are also uploaded on MSTC portal.
- Rest of the Terms and conditions and specifications of the tender document shall continue to remain same.
- The above amendments / clarifications are issued for the information of all the intending bidders.
- The submission of bid by the firm shall be construed to be in conformity to the tender document and amendments / clarifications given above.

General Manager(Issue Dept)  
Reserve Bank of India  
Nagpur